intermediates have gone up during the last two financial years; and

(b) if so, what are the reasons therefor and what remedial measures Government are contemplating to arrest this trend?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R. K. JAI-CHANDRA SINGH): (a) Yes, Sir. Total imports of bulk drugs and intermediates during the last two financial years are as follows:

	(Rs. in Crores in terms of c.i.f.)
1984-85	204.43
1985-86	250.03
•	

(b) The import of various bulk drugs and intermediates is regulated under provisions of Import and Export Policy. The imports are allowed only in those cases where indigenous production is not adequate and cost effective domestic production have not been established or there 's only single producer and same is not able to meet the demand. Import Policy is eviewed from time to time to incorporate suitable changes. While the need to produce indigenously as many bulk drugs and intermediates is obvious, it is to be accepted that no country can be self-sufficient in all drugs and intermediates. Imports are necessary to substitute domestic production.

It is the endeavour of Government to encourage domestic production of all the bulk drugs and intermediates to restrict imports and to achieve self-sufficiency. Following steps have been taken to augment indigenous production:

- (i) A number of bulk drugs have been identified where the manufacturers are allowed minimum economic capacity for setting up their projects.
  - (ii) In May/June, 1985, 94 bulk and intermedaites were delicensed for production in the country.
  - (iii) Registration with the DGTD are freely allowed to companies other than FERA and MRTP companies.

- (iv) Import of technology involving lump-sum payment, royalty payment and foreign collaboration are allowed depending upon merits in the field of drugs.
- (v) Protection is also provided to indigenous producers through the tatiff mechanism. Most of the bulk drugs and intermediates are levied custom duty of 100 per cent ad-valoram.

12 Noon

## PAPERS LAID ON THE TABLE

Report and Accounts (1985-86) of the Neyveli Lignite Corporation Limited, Neyveli and related Papers

THE MINISTER OF ENERGY (SHRI VASANT SATHE): Sir, I beg to lay on the Table—

- 1. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Thirtieth Annual Report and Accounts of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1985-86, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (ii) Review by Government on the working of the Corporation.
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(i) above. [Placed in Library. See No. LT-3894/ for (i), (ii) and II].

Report and accounts (1985-86) of the Hindustan Photo-Films Manufacturing Company Limited Ootacamund and related Papers

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF IN-